

(b) Absorption of "Pakistan Optees" in suitable posts and giving them the benefit of their previous service for purposes of pay fixation, pension, seniority, etc., was the entire responsibility of the Government of Pakistan. Such employees were given the benefit of fresh employment under the Government of India purely on compassionate grounds and the question of giving them any benefit for their previous service does not arise.

(c) Information is being collected and will be laid on the Table of the House in due course.

STATEMENT RE STARRED QUESTION NO. 410 ANSWERED ON THE 29TH AUGUST, 1961

PURCHASE OF SIKORSKY S. 62 HELICOPTERS FROM THE U.S.A.

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMIAH): Sir, during the course of supplementaries arising from Starred Question No. 410 regarding purchase of Sikorsky S. 62 helicopters from the U.S.A. I had stated that so far as my then knowledge went, neither the American helicopter nor the Russian helicopter had the special feature of being amphibian. I have looked into the matter further and find that the correct position is that the American helicopter is an amphibian.

PAPERS LAID ON THE TABLE

THE MANIPUR LAND REVENUE AND LAND REFORMS RULES, 1961

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under section 169 of the Manipur Land Revenue and

Land Reforms Act, 1960, a copy of Notification No. 140/12/60-M(V), dated the 31st May, 1961, publishing the Manipur Land Revenue and Land Reforms Rules, 1961, issued by the Manipur Administration. [Placed in Library. See No. LT-3171/61.]

AMENDMENT IN INDIAN ADMINISTRATIVE SERVICE (PAY) RULES, 1954

SHRI B. N. DATAR: Sir, I also beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 1018, dated the 1st August, 1961, publishing an amendment in Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-3202/61.]

THE INTERNATIONAL COPYRIGHT (SECOND AMENDMENT) ORDER, 1961

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): Sir, I beg to lay on the Table, under section 43 of the Copyright Act, 1957, a copy of the Ministry of Scientific Research and Cultural Affairs Notification S.O. No. 1929, dated the 16th August, 1961 publishing the International Copyright (Second Amendment) Order, 1961. [Placed in Library. See No. LT-3189/61.]

AMENDMENTS IN THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES, 1960

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under sub-section (4) of section 43-B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act,

[Shri B. R. Bhagat.]
1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1960 :—

(i) Notification G.S.R. No. 1050, dated the 26th August, 1961.

(ii) Notification G.S.R. No. 1051, dated the 26th August, 1961.

[Placed in Library. See No. LT-3203/61 for (i) and (ii).]

FOURTH REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

SHRI M. GOVINDA REDDY (Mysore): Sir, I beg to lay on the Table a copy of the Fourth Report of the Joint Committee of the Houses on Offices of Profit.

MESSAGE FROM THE LOK SABHA THE SUGARCANE CESS (VALIDATION) BILL, 1961

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Sugarcane Cess (Validation) Bill, 1961, as passed by Lok Sabha at its sitting held on the 5th September, 1961.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

LEAVE OF ABSENCE TO DR. P. J. THOMAS

MR. DEPUTY CHAIRMAN: I have to inform Members that the following letter dated the 1st September, 1961, has been received from Dr. P. J. Thomas :—

"I am in better health and was hoping to attend this session, but my doctors are still against my undertaking so long a journey.

I shall be grateful if you will place before the House my request for permission to remain absent from all the meetings of the House during the current session."

Is it the pleasure of the House that permission be granted to Dr. P. J. Thomas for remaining absent from all meetings of the House during the current session?

(No. hon. Member dissented.)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

THE INDIAN PENAL CODE (AMENDMENT) BILL, 1961—contd.

SHRI BHUPESH GUPTA (West Bengal): Mr. Deputy Chairman, I was speaking yesterday on my amendments and these amendments, as you see, try to improve upon this measure, if the Government would not defer it. Now, I shall deal with amendment No. 8. Here, in clause 2(b), it is very widely stated—first of all, "language" should not be there. I do not say we are for the exclusion of "language" from this thing. And then there is the expression "and which disturbs or is likely to disturb the public tranquillity." This is a very